

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

R.A. No. 52/04 (O.A. 359/99)

Lucknow this the 5th day of October, 2004.

HON. SHRI M.L. SAHNI, MEMBER(J)

Ram Raj

Applicant.

By Advocate Shri A.C. Mishra.

versus

Union of India & others

Respondents.

By Advocate None.

O R D E R

This Review application has been filed under section 17 of the C.A.T. (Procedure) Rules, 1987 against the judgment and order dated 24.5.04 whereby the Original Application filed by Shri Ram Raj was dismissed interalia for the reasons that he is not entitled to relief for being called for screening and that there was no M.P. dated 28.4.02 referred to as M.P. No. 2469/03, because that M.P. (Annexure M-2) was only copy of the application of the applicant purported to have been filed in response to the notification dated 21.5.03.

2. The review of the above stated order has been sought on the ground that Annexure M-2 appended to M.P. dated 18.11.02 escaped the notice of this Tribunal which was certainly attached with M.P. No. Nil dated 28.11.02 as mentioned in M.P. 2469/03 which was filed at the Counter on 13.12.02 but due to some reasons the said M.P. slipped away from the computerised list and hence could not be placed on the file and therefore, was not available when the order dated 24.5.04 was passed.

3. I have heard the learned counsel for the applicant/reviewist and have found that vide review petition, the learned counsel for the applicant wants reconsideration of the entire case of the applicant on the basis of some document which admittedly, was not available when the order dated 24.5.04 was passed.

4. The scope of review is very limited and if there is no error, apparent on the face of record in the order, the Tribunal cannot proceed to re-examine the matter as if it

is the Original Application before the Tribunal. It is so held in Subhash vs. State of Maharashtra and another (AIR 2002 SC, 2537) In view of the law as laid down in the above cited judgment, I find that the present review petition has no merit in it, hence the same is dismissed.

  
(M.L.SAHNI)

Member (J)

S.A.